

**HIGH COURT OF MANIPUR  
AT IMPHAL**

No. HCM/Misc./2023-RG/ 17532 ,

Dated, the 27<sup>th</sup> August, 2024

From : *Ojesh Mutum, MJS*  
*Registrar General,*  
*High Court of Manipur,*  
*Imphal, Mantripukhri – 795 002.*

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To

1. All the District & Sessions Judges.
2. Judge, Family Court, Manipur.
3. Registrar (Judicial), High Court of Manipur.
4. Special Judge, (ND&PS), Manipur.
5. Registrar (Vigilance), High Court of Manipur.
6. Member Secretary, Manipur State Legal Services Authority.
7. Presiding Officer, MACT/Revenue/Cooperative Tribunal.
8. Judge, Family Court, Imphal East.
9. Judge, Family Court, Thoubal.
10. All the Chief Judicial Magistrates/Civil Judge (Sr.Divns.)/ Addl. Member Secretary, MASLSA/Joint Registrar (Judl.), High Court of Manipur.
11. All the JMFCs/Civil Judge (Jr.Divns.)/Deputy Member Secretary, MASLSA/Deputy Registrar (Judl.), High Court of Manipur/Administrative Officer, Imphal East.

Subject: Instructions to all the Judicial Officers in the State of Manipur not to insist on the registration of FIRs in the matters/complaints which have already been registered in National Cybercrime Reporting Portal.


Ref: Letter No. 30/CCPS/2017/185 dated 28.05.2024 of the Addl. Director of Police (Int), Manipur.

Sir/Madam,

It is brought to the notice of the High Court of Manipur that Cyber Crimes are increasing at a fast rate in the State of Manipur. All Cyber Crimes complaints are registered in the National Cyber Crime Reporting Portal. Once the complaint gets registered in the portal, the Cyber Crime Police follow the trail of money siphoned off and initiates the process of blocking the suspect's bank account u/s 102 Cr.P.C

(106 BNSS). The money is later released by the trial Courts u/s 457 Cr.P.C (503 BNSS). However, when the complainant approaches the trial Court for releasing the money from the bank account which had been blocked, the trial Court insist on the registration of FIRs in these matters, which causes delays in releasing of money.

Therefore, as a practice direction, all learned Judicial Magistrates must not insist on separate FIRs being registered on the basis of an application filed u/s 457 Cr.P.C (503 BNSS) in the matters/complaints which have been registered in the National Cyber Crime Reporting Portal [www.cybercrime.gov.in](http://www.cybercrime.gov.in), against cyber offences. The Magistrates shall call for a report from the Cyber Crime Police who may file an action taken report and if there is a nexus between the amount frozen and the amount reported by the complainant, then, without insisting on registration of FIRs, the Magistrates shall dispose of the application. The action taken report filed by the Cyber Crime Police may be treated as report u/s 457 Cr.P.C (503 BNSS).



**(OJESH MUTUM)**  
REGISTRAR GENERAL  
HIGH COURT OF MANIPUR

Ent. No. HCM/Misc./2023-RG/ 17533-36

Copy to:

1. The Principal Secretary to Hon'ble the Chief Justice, High Court of Manipur.
2. The P.S. to Hon'ble Mr. Justice A. Bimol Singh, Judge, High Court of Manipur.
3. The P.S. to Hon'ble Mr. Justice A. Guneshwar Sharma, Judge, High Court of Manipur.
4. The P.S. to Hon'ble Mrs. Justice Golmei Gaiphulshillu Kabui, Judge, High Court of Manipur.
5. The Additional Director of Police (Int), Manipur.
6. The System Analyst, High Court of Manipur for uploading the same in the official website of the High Court.
7. Guard file.

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